

# THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

NO.HCM.III/63/2019-Judl./ 4

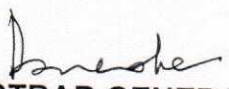
Dated Shillong, the 30<sup>th</sup> May 2019

In supersession of the Constitution of Benches dated 28<sup>th</sup> May 2019, as notified under memo no. HCM.III/63/2019-Judl./2A, Hon'ble the Chief Justice vide order dated 30.05.2019 is pleased to constitute **Division Bench** and **Single Benches** from **Monday, 03<sup>rd</sup> June 2019**, and until further orders, as under.

<b>DIVISION BENCH</b>			
SI. NO	NAME OF HON'BLE JUDGES	JURISDICTION	TIME
1.	Hon'ble the Chief Justice and Hon'ble Mr. Justice H.S. Thangkhiew [COURT ROOM NO. 1]	Save and except for disabled matters, all Motion, Admission, Order and Hearing of the matters cognizable by a Division Bench.	From 10:30 AM
<b>SINGLE BENCHES</b>			
SI. NO	NAME OF HON'BLE JUDGES	JURISDICTION	TIME
1.	Hon'ble the Chief Justice [COURT ROOM NO. 1]	<p>1. <b>Motion, Admission, Orders and Hearing of:</b></p> <ul style="list-style-type: none"> <li>i. Petitions filed under Arbitration &amp; Conciliation Act, 1996;</li> <li>ii. Civil Contempt Cases;</li> <li>iii. Company Petitions;</li> <li>iv. Criminal Petitions;</li> <li>v. Criminal Revision Petitions;</li> <li>vi. Criminal Appeals;</li> <li>vii. Criminal Misc. Cases and</li> <li>viii. Bail Applications.</li> </ul> <p>2. <b>Motion of:</b></p> <ul style="list-style-type: none"> <li>i. Civil Writ Petitions;</li> <li>ii. Civil Revision Petitions;</li> <li>iii. Transfer Petitions;</li> <li>iv. First Appeals;</li> <li>v. Second Appeals and</li> <li>vi. Review Petitions.</li> </ul> <p>3. <b>Admission, Orders and Hearing of:</b></p> <ul style="list-style-type: none"> <li>i. All Civil Writ Petitions (except for part-heard matters).</li> </ul>	Second half from 02:00 PM or immediately after the Division Bench is over.

		4. All Single Judge matters which are not specified before the other Single Judge.	
3.	Hon'ble Mr. Justice H.S. Thangkhiew [COURT ROOM NO. 2]	Save and except for disabled/ part-heard matters, Admission, Orders and Hearing of: i. Civil Revision Petitions; ii. Transfer Petitions; iii. First Appeals; iv. Second Appeals; v. Review Petitions and vi. All Civil Writ Petitions.	Second half from 02:00 PM or immediately after the Division Bench is over.

By order,

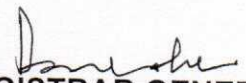
  
REGISTRAR GENERAL

Memo No. HCM.III/63/2019-Judl./ 4-A

Dated Shillong, the 30<sup>th</sup> May 2019

Copy for information to: -

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The President/ Secretary, High Court Bar Association, Shillong.
4. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
6. All Court Masters concerned for information.
7. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
8. Notice Board.
9. Office File.

  
REGISTRAR GENERAL

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30.5.19